

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 235 of 2013**

**Dated : 4<sup>th</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Gujarat Urja Vikas Nigam Ltd.**

**..... Appellant(s)**

**Versus**

**Gujarat Electricity Regulatory  
Commission & Anr.**

**..... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran,  
Mr. Anand K. Ganesan  
Ms. Swagatika Sahoo

Counsel for the Respondent(s) : Mr. Tejas Karia,  
Mr. Ramanuj Kumar,  
Mr. Sunjendu Das for R-2

**ORDER**

**Admit.** Issue notice. Mr. Tejas Karia takes notice on behalf of Respondent No.2 and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 11.11.2013 after serving copy on the other side.

Notice be issued to the other Respondents returnable on 05.12.2013. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter for hearing on **05.12.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/vs